

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 703/2002

Jabalpur, this the 25th day of June 2003.

Hon'ble Mr. D.C. Verma, Vice Chairman (J)
Hon'ble Mr. Anand Kumar Bhatt, Administrative Member

Smt. Chandra Prabha Singh,
W/o P.N. Singh, aged about 32 years,
PET, presently temporarily
attached at Jawahar Narodaya,
Vidyalaya, Ramkiriya, District,
Panna (M.P.)

APPLICANT

(By Advocate - Shri Shashank Shekhar)

VERSUS

1. Union of India,
Narodaya Vidyalaya Samiti,
through Director,
(Ministry of Human Resources
Development Department of
Education), A-39, Kailash Colony,
New Delhi.
2. The Deputy Director, Narodaya
Vidyalaya Samiti, Regional Office
:- 160, Zone - II M.P. Nagar,
Bhopal - 4620011 (M.P.)
3. The Principal Jawahar Narodaya,
Vidyalayas Samiti, District
Ramkhiriya, Panna, (M.P.)

(By Advocate - Shri O.P. Namdeo)

OR D E R (ORAL)

By D.C. Verma, Vice Chairman (J) -

By this original application the applicant has
prayed for quashing of the suspension order dated
24/06/2002 (Annexure A/1) and the consequential relieving
order dated 10/07/2002 (Annexure A/11). It was also prayed
that the applicant be allowed to continue in Jawahar
Navodaya Vidyalaya, Ramkiriya, Panna. By way of interim
order this Tribunal by its order dated 22/01/2003 ordered
that subject to hearing the other side, the headquarters
of the applicant shall remain at Ramkiriya as has been
ordered by the Hon'ble High Court in the case of her
husband.

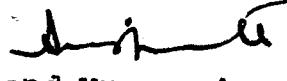
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2. The respondents have now passed an order dated 16th April 2003, by which the suspension order dated 24/06/2002 impugned in the present case has been revoked with immediate effect pending completion of inquiry proceedings. Consequently the main relief claimed in the petition stands redressed. It is further ordered that on revocation of suspension the applicant is posted to Jawahar Navodaya Vidyalaya, Distt : Damoh (M.P.), and also has been allowed the transfer benefits as per the rules of the Samiti. The submission of the learned counsel for the applicant is that the husband of the present applicant was also suspended and a petition of the applicant's husband is pending before the Hon'ble High Court, whereby an interim order is given as given in the present case.

3. The learned counsel for the respondents Shri Namdeo submitted that a similar order as passed in respect of the present applicant on 16th April 2003, has also been passed in respect of the husband of the applicant which the respondents proposed to file before the Hon'ble High Court and the applicant's husband is also been posted to Damoh.

4. Considering the above facts we are of the view that in the present original application, so far the main relief stands redressed. However in case the applicant has any grievance with regard to her transfer to Damoh, it would be open for her to challenge the order dated 16th April 2003 to that extent, if so advised. The learned counsel for the applicant submits that for the suspension period the applicant has not been paid any subsistence allowance. The same is for the respondents to examine and pass an appropriate order within a period of one month from the date of receipt of copy of this order and the

same shall be communicated to the applicant promptly.
This original application stands decided accordingly.


(Anand Kumar Bhatt)
Administrative Member


(D.C. Verma)
Vice Chairman (J)

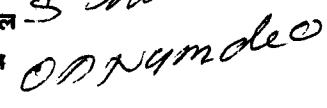
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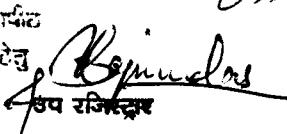
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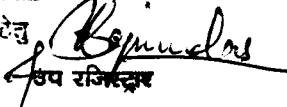
- (1) सरिल, उत्तरप्रदेश राज एकोशिष्टान, जबलपुर
- (2) अधिकारी श्री/महिली/जु. काउंसल
- (3) प्रस्तुति श्री/महिली/जु. काउंसल
- (4) वायपाता, कोडा, जबलपुर अधिकारी

सूचना एवं आवश्यक कार्यवाही हेतु

"SA"


Shekhar Dcl

OP Namdeo


Bindra


Upendra

Issued
on 30.6.3
By BS